

ITEM NO.6

COURT NO.4

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 929/2025

[Arising out of impugned final judgment and order dated 05-07-2024 in CRLM No. 21520/2024 passed by the High Court of Judicature at Patna]

ABHIJEET KUMAR @ AJAY KUMAR @ AJAY RAI  
@ AJAY RAI PATNAWALA

Petitioner(s)

VERSUS

THE STATE OF BIHAR

Respondent(s)

Date : 21-02-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) :

Mr. Rohit Kumar Singh, AOR  
Mr. Shivam Sharma, Adv.  
Mr. Akash Kumar, Adv.  
Mr. Amit Kumar, Adv.  
Mr. Abhishek Ranjan, Adv.  
Mr. Suryavir, Adv.  
Mr. Ravi Panwar, Adv.

For Respondent(s) :

Mr. Samir Ali Khan, AOR  
Mr. Abhimanyu Jhamba, Adv.  
Mr. Anil Kumar Verma, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

To enable the learned counsel appearing for the  
respondent-State to take instructions on antecedents of  
the petitioner, list on 28<sup>th</sup> February, 2025.

(ANITA MALHOTRA)  
AR-CUM-PS

(AVGV RAMU)  
COURT MASTER